



**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-58/1998/634/A

From :- Shri Kaushik Kumar Sharma,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Prasanta Saikia  
District & Sessions Judge,  
Udalguri.

Dated Guwahati, the 28<sup>th</sup> January, 2020.

Sub: **Casual leave.**

Ref:- Your letter No. DJ(U) 340 dtd 27.01.2020.

Sir,

With reference to the above, I am directed to inform you that, your prayer for casual leave on 30.01.2020 along with station leave permission, with your official vehicle, at your own cost, from the evening of 27.01.2020 till the morning of 01.02.2020, has been ~~granted/rejected~~. The Addl. District and Sessions Judge, Udalguri, in her absence the next senior most Judicial officer at the station will remain in charge of your Court and office in your absence.

Yours faithfully,

sdt

**JT. REGISTRAR (VIGILANCE)**

**Memo NO.HC.VII-58/1998/635/A, dated 28.1.2020**  
Copy to:

1. ~~The Systems Analyst, Gauhati High Court~~

**JT. REGISTRAR (VIGILANCE)**